Abolition of Zonal System of Salt Movement

8914. SHRI MURASOLI MARAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that areas to which salt is moved are divided as zonal and non-zonal ;

(b) if so, the reasons therefor ; and

(c) whether Government propose to undertake the study of salt production and its demands vis-a-vis Railway transportation and consider the abolition of the Zonal System of salt movement ?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) and (b). No. However, for the purpose of rational distribution of salt by rail, salt producing sources in India are divided by the salt Commissioner into six compact zones and the consuming areas have been linked with one or more zones to ensure adequate availability of salt in these areas from the nearest suitable source in the quickest possible time. The main purpose of this scheme is to ensure equitable distribution and rational pattern of movement of salt required for human consumption, so as to avoid transhipment, long haulage and cross movements.

The salt thus programmed by the Salt Commissioner and approved by the Railway Board is known as zonal salt and is cleared in priority class 'C' of the Preferential Traffic Schedule up to the quotas indicated in the programme. Salt not so programmed is known as non-zonal salt which moves from any source to any destination in the normal course and moves in priority 'E' along with other general goods traffic according to the date of registration.

(c) Such a study was conducted by the Joint Technical Group for Transport Planning in the Planning Commission in April 1967 which took the decision that the movement of salt by rail should continue to be regulated by the Zonal Scheme as at present.

कारों का निर्माण

8915. श्री रा० स्व० विद्यार्थी : क्या औद्योगिक विकास तथा समवाय-कार्य मंत्री 28 जुलाई, 1967 के अतारांकित प्रश्न संख्या 7169 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) भारत में बनाई जाने वाली कुल कारों में कितने प्रतिशत कारें केन्द्रीय सरकार के अधिकारियों के लिये नियत की जाती है;

(ख) पिछले पांच वर्षों में दो वर्षों की अवधि के बाद उन 10,000 अधिकारियों में से कितने अधिकारियों के लिये पुन: कार नियत की गई है ; और

(ग) जिन अधिकारियों को दो वर्ष के बाद नई कारें अलाट की गई उनके द्वारा पुरानी कार बेची जाने से उनको कितना मुनाफा हुआ ?

औद्योगिक विकास तथा समवाय-कार्य मंत्री (श्री फ़खरुद्दीन अली अहमद) : (क) लगभग आठ प्रतिशत ।

(ख) आमतौर पर किसी अफसर को पिछली कार की खरीद के बाद चार वर्ष पूरे होने से पहले दूसरी कार नियत नहीं की जाती लेकिन संगत कारण होने पर इस नियम के अपवाद भी हुए हैं । इस प्रकार के मामलों का अलग से कोई हिसाब नहीं रखा जाता और पिछले पांच वर्षों में इस प्रकार नियत की गई कारों की संख्या बताना संभव नहीं है ।

(ग) मेरे मन्त्रालय के पास ऐसी कोई सूचना नहीं है ।

Muskat Brothers of Dunbar Boot Company of U.S.A.

8916. SHRI BABURAO PATEL : Will the Minister of COMMERCE be pleased to state :

(a) the main terms and conditions of the agreement entered into by the State